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Inquiry INTC the conduct of Delhi Police for 1984 Delhi Riots

1589. SHRIMATI CHANDRA KALA PANDEY: SHRI MD. SALIM:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government have enquired into the conduct of Delhi Police in relation to 1984 Delhi riots: and
 - (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (PROF. M. KAMSON): (a) and (b) The Central Government had set up the Justice Ranganath Mishra Commission to inquire into the allegations of organised violence in Delhi in 1984 following the assassination of the then Prime Minister. Smt. Indira Gandhi. Based on the recommendations of this Commission, two separate Committees were set up; one to enquire into delinquencies and conduct of officials of the Delhi Police and the other to enquire into grave offences committed during the riots.

The first Committee, known as the Kapur-Mittal Committee. submitted recommendations for action against 72 police officials. Out of these, 16 officials have since retired/died: 3 officials were censured; of the remaining 53 officials, 20 were exonerated and cases against 2 officials were withdrawn. Departmental enquiry against 17 officials are at various stages of completion. Against remaining 14 officials, departmental proceedings have been stayed under the Courts/Central orders of the Administrative Tribunal.

On the basis of recommendations of the second Committee, known as the Jain-Aggarwal Committee. the Government of National Capital Territory of Delhi identified definquent police officials. Out of these, 29 police officials had retired/expired before receipt of the recommendations of the Committee. Cases of 9 police

officials, also indicated by the Kapur-Mittal Committee report have been combined for disciplinary action. Of the remaining 53 officials, 33 police officials have been exonerated, 9 police officials have been punished and departmental proceedings against 11 police officials are at various stages of progress.

Revenue Earned from Toll and other Taxation on National and State Highways in Gujarat

1590. SHRI **CHIMANBHAI** HARIBHAI SHUKLA: Will the Minister of SURFACE TRANSPORT be pleased to state:

- (a) the total revenue earned from toll and other taxation on national and state highways in the State of Gujarat in the last three years, district-wise;
- (b) the total revenue generated from taxation and other sources on national highways in Kutch-Saurashtra region during 1993-94 and 1994-95;
 - (c) if so, the details thereof;
- (d) the total allocation made out of this for the road sector for Kutch region; and
- (e) the criteria fixed for allocation of funds in the road sector for each district?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJASEKARA MURTHY): (a) and (b) Central Government is concerned with levy of toll on Permanent Bridges falling on National Highways only. No such toll is levied by the Central Government on state highways.

At present toll is being levied on three bridges viz. Sardar Bridge, Dhadhar bridge and Jambuvar bridge in Gujarat and all these bridges fall in Saurashtra region. The total revenue earned from